

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:1942
ANSWERED ON:13.12.2004
BOARDS COMMISSIONS FOR FLOOD CONTROL
Bose Shri Subrata

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government is aware of separate Boards/Commissions for flood control in the States, particularly in West Bengal;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government proposes to make a separate Flood Control Board/Commission for North Bengal; and
- (d) if so, the details thereof and by when it would be constituted?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV)

(a) Yes Sir.

(b) Flood management being a State subject, the schemes for flood control are planned, funded and executed by the State Governments themselves as per their own priorities out of their State plan funds which are made available to them through Planning Commission. The assistance rendered by Central Government is technical, catalytic and promotional in nature.

Government of India setup the Ganga Flood Control Board in April, 1972 and the Ganga Flood Control Commission (GFCC), Patna as its secretariat for tackling the flood problem in the Ganga and its tributaries to facilitate effective co-ordination of flood control and flood management among the Ganga Basin states including West Bengal. Government of India also set up the Brahmaputra Board in December 1981 under Brahmaputra Board Act of 1980 to prepare Master Plans for the development and utilization of the water resources of Brahmaputra Valley for irrigation, Hydro Power, Navigation, Flood Control and other beneficial purposes. Government of India also set up North Bengal Flood Control Board in 1971 and subsequently North Bengal Flood Control Commission was set up by the State Government.

(c) & (d) The Government of India, Ministry of Water Resources has set up a Task Force headed by the Chairman, Central Water Commission to look into the problem of recurring floods and erosion in Assam and other neighbouring States as well as Bihar, West Bengal and Eastern Uttar Pradesh. The terms of reference for the Task Force inter alia include suggesting institutional arrangements for tackling the problem. The Task Force has been asked to submit its report by 31st December, 2004.